## E.SJ. Scheme f©r workers

1423. PROF. RAMLAL PARIKH: Will the Minister of LABOUR be pleased to refer to the reply to the Unstarred Question 267 given in the Rajya Sabha on the 20th November, 1980 and state:

da) whether Government are aware of the demands of trade unions in Ahmedabad including textile labour association for total revamping of E.S.I, scheme;

(b) if so, the action proposed to be taken by Government in the matter;

(c) what is the exact mechanism through which the Central body of ESIS is supervising and ensuring efficient implementation of this scheme;

(d) the number of times in review of the working of ESIS in Gujarat was undertaken during the last three years and in what manner;

(e) what were the exact findings of each of this review; and

(f) what measures have been taken by Government <sub>0f</sub> proposed to be taken to implement such findings without delay?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) Yes, Sir.

(b) The matter will be looked into by a High Powered Committee, which is proposed to be set up to review the working of the Employees' State Insurance Scheme.

(c) A General Purposes Sub.Com-mittee consisting of the representatives of the employees, employers, State Governments and the medical profession on the Employees' State Insurance Corporation functions on a permanent basis. It visits various States periodically to review the working of the scheme and makes suggestions for further improvements and for removal of deficiencies and \*hort-comings which come to its notice.

## to Questions

(d) The working of the scheme in Gujarat was last reviewed by the General Purposes Sub-Committee in 1978. It visited various ESI Hospitals/dispensaries/panel ilinics, central medical stores etc. at Ahmedabad, Baroda, Rajkot and Porbander and met the representatives of the employers, employees etc. and submitted its report to the Corporation.

(e) The main recommendations and conclusions of the Sub-Committee are as given in the attached statement (Annexure). [See Appendix CXVT Annexure No. 99.]

(f) The report of the General Purposes Sub-Committee was sent to the State Government of Gujarat, for taking necessary remedial action. It is understood -hat action in respect of some of the recommendations has been taken by the State Government.

## **Rural workers**

1424. PROF. RAMLAL PARIKH: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to promote training of rural workers with a view to enabling them to organise themselves in traderunions\*,

(b) if so, the details thereof;

(c) what are the specific schemes for protection and welfare of rural workers;

(d) when each of the scheme was launched;

(e) whether the impact of each of these schemes has been reviewed; if so, what are the findings;

(f) if not, whether Government propose to examine their impact in future; if so, by when and m what manner; and

(g) what action has been taken on the findings made so far?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P: VENKATA REDDY); (a) to (g) A statement is laid on the Table of the Sabha. [See Appendix CXVI Annexure No. 100.]